[Dr Ranen Sen]

and said that they must produce Dalda and not margarine Ultimately, the UP Government was forced to compel the firm to start producing Dalda instead of margarine The workers went to the manager's office and said after banging his table 'Would you agree to produce Dalda or not' and ultimately, the firm was forced to produce it

Again, Government have developed a gap for exporting certain essential commodities of which the country is starving The poor people and especially the village people are the worst suffrers in this regard I might mention here that there is a movement only to export rice and wheat and other things, which one can understand, but even to export drugs out of the country Even the urban people do not get the essential drugs what to talk of the poor people in the villages But Government have got a fad and they want to permit certain firms, mostly foreign firms to produce drugs in India and export them outside They get only Rs 15 or 20 crores this way per year whereas the drugs could have been made available cheap to the people in India for our poor and middle class people in particular What I would like to stress is that Government have got no price policy and no control policy So that the big industrialists are able to go on doing whatever they like, and Governments decrees or dictate are never listened to by them with the result that Government are absolutely incapable of controlling the prices

Therefore, this Resolution which says that essential articles of consumption should sell at 1½ times the cost of production, including transport charges, taxes and profits is very timely

Lastly, since you have rung bell, I am reminded of the speech made by Shri Daschowdhury in which he related the condition of the jute growers It is known to everybody that this year the jute growers have learnt the object lesson of their life There is a movement in Bengal, everywhre, in which all sections of people from Congress to all other political parties have come to the conclusion that it is not worth growing jute. Already propaganda is going round among the peasants 'Do not grow jute, rather grow paddy At least we will be able to eat something'.

Therefore ,it is high time the Planning Minister reviewed the pricing and control policy Let him think again not only in regard to taking over certain basic industries that produce essential commodities but also the distribution of certain essential commodities and articles Otherwise, the whole country is going to rums

The last word I want to say is this The railway strike is coming, it is definitely coming One of their basic demands is cheap shops wherein grain and all other essential commodities, four or five items have to be supplied If this is not done, the railway workers followed by other workers are going to strike and the whole country will be in a chaotic condition for which the Government of India should thank only themselves and nobody else

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16 37 hrs

MOTION RE CONTEMPT OF THE HOUSE

MR CHAIRMAN The Minister of Parliamentary Affairs to move a Motion

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) Before I move the Motion, I would like to state the facts

श्री मधु लिमये (बांका) : सभापति महोदय मेरा पोइंट आफ आर्डर है । आर्डर पेपर पर पहले प्रस्ताव को लाये जिससे हमें मालूम हो कि किस विषय पर है ।

SHRI K. RAGHU RAMAIAH: I am stating the facts.

MR. CHAIRMAN: How do you know what he is going to say?

श्री मधु लिमये बिना आर्डर पेपर पर लाये इस तरह जो प्रस्ताव रखे जाते है, बयान दिये जाते है, इस पर मेरा सख्त एतराज है ।

सभापति महोदय आप सुन तो ले वह क्या कह रहे है । यह प्रस्ताव ऐसा है जिस के लिये कोई सूचना नही दी जा सकती थी । आप पहले सुन ले तो मेरी बात मान जायेंगे ।

SHRI K. RAGHU RAMAIAH: This is something which has arisen today in respect of which I will first state the facts and then move my motion.

Today at about 2.20 P.M., a visitor, who was issued a pass in the name of Shri Ratan Chandra Gupta, came up to the gate of the Public Gallery after getting his pass checked at the checking post. Shri K.L. Wadhwan, Senior Watch and Ward Assistant, Grade II, who was on duty at the Public Gallery Gate, was checking the passes of a group of visitors. When Shri Ratan Chandra Gupta, who was last in the queue, saw that the passes were being checked, he broke the queue and made a dash inside the Public Gallery. Shri Wadhwan tried his best to stop him, but he entered the Gallery and started shouting slogans. He was immediately overpowered by the Watch and Ward and Security staff and brought outside the Gallery.

When Shri Ratan Chandra Gupta was brought into the room of the Assistant Watch and Ward Officer, he immediately took out a pistol and fired in his chest. As a result of this, he sustained a superficial wound on the chest.

On close search, 2 pistols and one round object, presumably some explosive, some currency notes and pamphlets were recovered from him.

The doctor on duty in the First Aid Post was called and he rendered him first aid.

श्री फूल चन्द वर्मा (उज्जैन) मेरा पौइंट आफ आर्डर है । मै जानना चाहता हू कि गोल वस्तु क्या है ?

सभापति महोदय मुझे आश्चर्य होता है कि कैसे आप उन से पूछ सकते है । आप कृपा कर के पहले मंत्री महोदय को सुन ले । पोइंट आफ आर्डर उठा कर कोई बात पूछना यह उचित नही है ।

श्री फूल चन्द वर्मा . मै यही जानना चाहता हू कि गोल वस्तु क्या है है ?

सभापति महोदय जो कुछ हो वह अभी जितना बता सकेंगे बतायेंगे । आप सुनिये ।

SHRI K. RAGHU RAMAIAH: As I was saying, the doctor on duty in the First Aid Post was called and he rendered him first aid. He said that he has not received any serious injury.

In view of this, I beg to move the following Resolution:

"This House resolves that the person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 14.24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House. This House further resolves that without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 6 P.M. on the 10th May, 1974, for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

श्री मधु लिमये (बांका) इस घटना के बारे में अभी जब मैं सदन मे आ रहा था तो कुछ लोगो ने मुझ को कहा कि इस तरह की घटना हुई है। ऐसी हालत में आपकी मार्फत मैं संसद् कार्य मंत्री से निवेदन करूंगा कि जब तक इस मामले की पूरी जांच नही की जाती तब तक इसके बारे मे प्रस्ताव लाने की कोई जरूरत नही है। इसलिए पहले इसके बारे मे जो पुलिस इनवैस्टीगेशन वगैरह करनी है, उसको आप पूरा होने दीजिये, उसकी जब रपट आयेगी उसको आप सदन के सामने रखे और उस के बाद इस प्रस्ताव पर बिचार किया जाए। जल्दबाजी मे इस तरह का प्रस्ताव लाकर के उस को पारित कर देना मैं अनुचित समझता हू। जब कभी इस तरह का प्रस्ताव आया है मैंने उस का हमेशा विरोध किया है और आज भी मैं कर रहा हू ... (**इंटरप्शंज**) मुझे इसका अधिकार है। मै इजाजत लेकर बोल रहा हू। आप अपनी बात रखिये। यहा भी आप डिक्टेटरी चलाना चाहते है? क्या मुझे विरोध करने का अधिकार नही है? आप अपनी बात रखिये मैं इस व्यक्ति के बारे मे कुछ नही जानता। लेकिन जल्दबाजी करने की इस मे कोई जरूरत नही है ..

श्री सतपाल कपूर (पटियाला) आप पार्लियामेंट्री डैमोक्रैसी मे विश्वास करते है।

श्री मधु लिमये उसका क्या सवाल है? बिना सोचे समझे फतवा पास करते जाएगे आप? मेरा नम्र निवेदन है कि पहले तो आप इस मे जल्दबाजी न करें। दूसरे पुलिस इनवैस्टीगेशन की जो रपट आनी है उसको आने दे और उसके बाद उस के ऊपर विचार हो। अगर आज यह प्रस्ताव नही रखा जाये और इस को पारित न किया जाए तो उस में कोई दिक्कत नही है। उस को अभी पुलिस के हवाले कर दीजिये। अगर कोई क्राइम है तो उसके बारे में वह इनवैस्टीगेट करें। जहां तक सदन के अधिकारों का सवाल है ये क्यों आज इतने उत्तेजित होते है? जब मैंने एक बडे अफसर को प्रिवलेज कमेटी मे पकड़ा और प्रार्थना की थी कि उस को 24 घंटे के लिए आप जरा सजा दे तब वे सब लोग कहा गायब हो गये थे। झूठ बोलने मे, करप्शन मे उस को पकडा गया था। उस को बचाने के लिए आप तयार हो जाते है और अब मै जब केवल इतना कह रहा हू .

श्री सतपाल कपूर ये इशू को कनफ्यूज कर रहे है।

श्री मधु लिमये मैं फिर एक बार कहना चाहता हू कि इन लोगो ने बचाने का प्रयास किया। मै दबने वाला नही हू इस पर। इन मामले को आप स्थगित रखिये और पुलिस इनवैस्टीगेशन के बाद सदन को इस के ऊपर विचार करने का मौका दीजिये।

श्री सतपाल कपूर पालिटिक्स को इन लोगों ने कितना गन्दा कर दिया है।

श्री कूल चन्द शर्मा. आपने ही उस को भेजा होगा।

श्री सतपाल कपू इन ताकतो का मुकाबला करना चाहिये। कितना गन्दा कर दिया है इन लोगो ने पालिटिक्स को।

श्री हुकम चन्द कछवाय (मुरैना): इन लोगों ने उसका पास बनवाया। इनकी यह साजिश है।

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार): एक लड़की भी थी वह कहां गई है। इनका पास श्री हरि किशोर सिंह ने

बनवा कर दिया । वे इनके यहां ठहरे हुए थे । लड़की अब कहां है ? उसका पता लगाएं ? जयप्रकाश जी का नाम घसीट कर ये उन को अब बदनाम कर रहे हैं, छात्र आन्दोलन को बदनाम कर रहे हैं कांग्रेस के लोगों की हो हीलाजिश यह है । जो मन में आए कह दिया जाता है ।

श्री हुकम चन्द कछवाय : आपने यह सब करवाया है ।

श्री मधु लिमये : यह आप लोगों की कांस्परसी है ।

SHRI R. S. PANDEY (Rajnandgaon): I rise on a point of order. My point of order is quite simple. A resolution has been moved. Unless and until that resolution is passed by the House, the man cannot be taken into custody. Mr Madhu Limaye has just now stated that this should be postponed. The very pertinent question before the House would be that the man cannot be taken into custody unless the resolution is passed.

SHRI MADHU LIMAYE: No. कौन सा नियम है कि कोई रेजोल्यूशन की जरूरत नहीं है । स्पीकर कह सकता है कि इस तरह का क्राइम हुआ है, उन को हम भेज रहे हैं । स्पीकर को पूरी पावर है, पुलिस के हवाले करने की पूरी पावर है ।

SHRI R. S. PANDEY: The area of the Lok Sabha is under the authority of the Speaker. It is for you to decide about what has happened in the vicinity of the Lok Sabha. The resolution has got to be passed.

श्री मधु लिमये : कोई हमें नोटिस नहीं है । सारे नियमों को तोड़ रहे हैं आप लोग ।

SHRI R. S. PANDEY: If the resolution is postponed the man cannot be taken into custody .... (*Interruptions*). There is no need for further enquiry. Everybody has seen it

MR. CHAIRMAN: As far as I can see, the motion of the House is necessary for sending a man to custody. If there is any rule against this, I would like to see that rule. You cannot send a man to custody or jail without the formal motion of the House.

SHRI MADHU LIMAYE: Do not send him to jail. Hand him over to the police.

MR. CHAIRMAN: Can you cite any rule which is against this?

SHRI MADHU LIMAYE: The Speaker can do it. There is no provision that you must punish him

श्री कूलचन्द वर्मा : यह जो आज घटना हुई है यह हमारे संसदीय इतिहास में एक अद्वितीय घटना है । इसके सम्बन्ध में संसद् कार्य मंत्री जी ने जो वक्तव्य दिया है उस में उन्होंने पूरे फैक्ट्स नहीं दिए । यह नहीं बताया है कि श्री ए. चन्द गुप्त किस से पास बनवा कर आया और उस के पास से जो पिस्टल और बम बरामद हुआ है वह किस के यहां मेहमान था और किस की सिफारिश पर पास बनवा कर यहां आया । उन्होंने यह सब जानकारी नहीं दी है । श्री हरि किशोर सिंह जो मेम्बर हैं उन के यहां यह मेहमान था । बिहार से वह कांग्रेस पार्टी के मेम्बर हैं । उन के यहां यह मेहमान था । उसके साथ मिस खत्री एक लड़की भी थी जो कार में कहीं चली गई है । उस पास पर श्री चक्रेश्वर सिंह, कांग्रेस के एम० पी० के भी दस्तखत हैं । यह मामला बहुत गम्भीर है । हो सकता है कि इस में कांग्रेस के बन्धुओं का कोई विशेष उद्देश्य या षड़यन्त्र हो । इस लिए मैं चाहता हूं कि इस विषय पर इतनी जल्दबाजी में कोई निर्णय न किया जाये । इस सम्बन्ध में इस सदन में एक फुल-फ्लेज्ड

[श्री फूल चन्द वर्मा]

डिसकशन किया जाये और उस के बाद इस पर कोई निर्णय लिया जाये, जिस से सभी फैक्ट्स हाउस के सामने आ जाये।

SHRI K. P. UNNIKRISHNAN (Badagare): Mr. Chairman, I am really surprised that an astounding proposition has been advanced by so seasoned a parliamentarian like Mr. Madhu Limaye. In normal parliamentary practice if an event of this kind takes place it has to be brought to the notice of the House, and it is on a motion of that kind that any action can be taken and the matter can be proceeded with. But instead of supporting this motion, it is really surprising that an attempt is being made by the Jan Sangh Member as well as Mr. Madhu Limaye to use it for their own political purposes .... (*Interruptions*). Whatever might be the motive with which the man has brought all those things, a climate of violence is sought to be created.

SHRI MADHU LIMAYE: You are creating an atmosphere of violence.

आप लोग बच्चों के पेट फाड़ रहे हैं।

श्री फूलचन्द वर्मा : मैं वाच एण्ड वार्ड को बधाई देता हूं कि उस की सतर्कता से कोई दुर्घटना नहीं हो पाई।

MR. CHAIRMAN: I request all Members to confine their observations to the motion.

SHRI R. S PANDEY: I think it is your ruling that a resolution has got to be passed

SHRI K P. UNNIKRISHNAN. This is an event of great consequence for the entire future of parliamentary democracy and we cannot permit these people to use it for their own political ends. If they want to do so, we shall accept this challenge not only here, but outside also. We shall not permit this to happen. The House has to take this into consideration in all its gravity and I hope the matter will be dealt with immediately. Any attempt to postpone this issue as suggested by Mr. Madhu Limaye will be disastrous not only for parliamentary democracy but it will also be wrong from every point of view.

श्री हुकम चन्द कछवाय (मुरैना) : सभापति महोदय, यह जो घटना घटी है, वह बहुत ही दुःखद घटना है। सब से पहले मैं वाच एण्ड वार्ड के लोगों को बधाई देता हूं कि उन्हों ने बड़ी चतुराई और कुशलता से इस मामले पर काबू पाया। मंत्री महोदय जानते हैं कि इस सदन में नारे लगाने और पर्चे फेंकने की घटनायें पहले भी हुई हैं। इस के लिये यह जरूरी नहीं है कि यहां कोई प्रस्ताव लाया जाये और उस को पास करके सजा दी जाये। बिना प्रस्ताव पास किये भी पहले दंड दिया गया है। इसलिए मंत्री महोदय के इस प्रस्ताव को पास न किया जाये। कोई कमीशन या कमेटी [illegible] जो इस मामले पर गम्भीरता से विचार कर और सब तथ्यों का पता लगाये कि किन परिस्थितियों में इन लोगों ने यह कार्यवाही की है, वे कहां ठहरे हुए थे और क्या इस के पीछे कोई योजनाबद्ध साजिश तो नहीं है। कांग्रेस के दो मेम्बर इस मामले से जुड़े हुए हैं। वे उन के मेहमान थे और वे मेम्बर उन को लेकर आये। इस के साथ एक दूसरा मामला भी जुड़ा हुआ है। बिहार के आन्दोलन को बदनाम करने के लिए और उस को कन्डेम करने के लिए यह एक योजनाबद्ध साजिश है।

इसलिए इस प्रस्ताव पर मत ले लिये जाये। मेम्बरों की एक समिति, या कोई दूसरी समिति बनाई जाये—यह जरूरी नहीं है कि उस में पुलिस के व्यक्ति हों—और वह समिति सारे तथ्यों की जांच करे कि इन लोगों के मन में क्या था, उन का उद्देश्य क्या था।

वे यहां क्यों आये थे और उन के पीछे कौन सी ताकत और कौन सी योजना है। जब तक ये सारे तथ्य सामने नहीं आएंगे, तब यह सदन तक इस बारे में उचित निर्णय नहीं कर सकेगा। इस लिए जल्दबाजी में इस बारे में कोई निर्णय लेना ठीक नहीं है।

SHRI N. K. P. SALVE (Betul): Sir, it is a very delicate matter and I would request my friends to bring some degree of objectivity. Let us understand....

SHRI SAMAR GUHA (Contai): Why do you accuse others?

SHRI N. K. P. SALVE: Nothing should be said on the floor of the House and nothing should be done which would even remotely be considered that we are in any manner condoning what has happened. The first and foremost requirement is to ensure that we bring about in the most unequivocal terms absolute condemnation of all that has happened today.

The second point is, the Motion seeks that we send him to the Tihar Jail at 6 P.M. this evening. Shri Madhu Limaye's objection, as far as I am able to understand is, why should we be in a hurry on this Motion. If he would bring to bear the slightest degree of impartiality in such a matter, where a person is caught with two revolver in his hand and a revolver is fired, is it not an occasion for which the person concerned should be sent by a Reesolution of this House....

SHRI MADHU LIMAYE: He fired at himself.

SHRI N. K. P. SALVE: It is not my case that he has tried to fire at anybody else. I only said the revolver was fired. What his aim was, whom he tried to kill, is irrelevant now All these matters will have to be thoroughly investigated. The question as to what were the motives, is a matter which will have to be looked into. But, one thing is fairly clear and I hope in that, every one in this House will agree that such an event which has happened in this House, is a manifestation of forces which are coming about and every one will condemn that it must not come up Let us settle our scores, outside as to who is responsible. We will do that later on. Today, it has happened. If we allow this to happen tomorrow, they will reap the consequences, we will reap the consequences and the whole country will have to pay for it. Is it for that we are here? Sir, I would, therefore, request Shri Madhu Limaye not to see any kind of political motives and not impute unnecessary motives into this Resolution which has been moved, and consistent with the decorum and dignity of this House, let us unanimously accept the Motion. which has been moved by the Minister of Parliamentary Affairs.

SHRI SAMAR GUHA: The incident that has taken place today is the most serious of its nature since this sovereign Parliament came into existence and we should take into consideration the whole thing, with that much of seriousness and objectivity and with a sense of wisdom that this incident deserves I want to draw the attention of all the Members both on the Opposition, that the security in such a Parliament is not divisible The question of security is indivisible; the question of dignity is indivisible and question of dignity is indivisible and the question of future of democracy is indivisible. Therefore, if we have that sense, we should act and react to the situation calmly, quitely with

[Shri Samar Guha]

the necessary objectivity. But, unfortunately, when I approached the Minister of Parliamentary Affairs and asked him when will the statement be made, and what steps have been taken, naturally, he said that the Speaker is to decide it and so he did not want to create any precedent by approaching the Speaker. It was conveyed to us that this will be taken up at 6 PM and a statement will be made on the floor of the House. I had some other work. I did not go out and I waited because of the seriousness of the situation. But, someone told me that the statement is being made on the floor of the House and a Resolution is going to be adopted.

17 hrs.

I regret to say that this is not the way of approaching such a serious matter with that degree of objectivity which we expect from the treasury benches. At least half an hour or one hour's notice should have been given and a notice put on the notice board that the statement will be made at this hour, so that the members who are in the Central Hall could come. The leaders of the opposition parties should have been present and then we could seriously think it over together. Our Minister of Parliamentary Affairs is very liberal in frequently calling us to meetings. giving us good dinners and lunches. In such a serious matter like this, at least the wisdom should have dawned upon him that before placing the resolution, he should have immediately convened a meeting of the leaders of the opposition parties and some senior leaders of the Congress Party also.

MR. CHAIRMAN: Maybe all of you have been overtaken by events.

SHRI SAMAR GUHA: Why should we? Why did I say "'objectively, indivisible" etc.? Even the guillotiners could not escape; they were also guillotioned.

AN HON. MEMBER: Don't try to condone it.

SHRI SAMAR GUHA: This betrays lack of objectivity and lack of a sense of seriousness. Even the Speaker could convene a meeting immediately. As I said, such an incident never happened in the life of this Parliament. It is unprecepented. We cannot treat it casually. We cannot say that just because the Minister of Parliamentary Affairs thinks that it is the right thing, the whole House will have to accept it. There should have been a collective sense of righteousness. If you really believe that the question is one of common security, common dignity and common future of all of us, there will be no two voices in this House in condemning such a kind of activity, if it is so. I say "if it is so" because we are not in possession of all the facts Several times I went and I found the boy in the custody of the police. I tried to get information from the security guards but they have been terrorised and they are keeping mum. They think if anybody gives any truth, it may recoil on him. It is said, the boy was going to enter into the gallery when he was caught. The other information is he was distributing some leaflet. The other information is he tried to commit suicide and there is a scar because he shot himself. But we do not know the real facts All these facts must be brought before the House and then let us calmly, quitely discuss it and decide without any anger or rancour or imputing any motive to this side or that side. If motive is to be imputed, naturally the question arises, who is the person who issued the pass? But I do not want to raise it. It is known to everybody who issued it. The matter has to be investigated whether there is any conspiracy or collusion. I say that this Resolution should not be adopted in such a hurried manner. A meeting of the leaders of the opposition and responsible members of the Congress Party should be convened. You should not allow this Resolution to be adopted. If you allow this, if you try to force this Resolution, political motivation will come in, accusations and counter-accusations will

come and the repercussions outside will be serious .... (*Interruptions*).

श्री सतपाल कपूर : धमकाने की बात मत करो ।

SHRI SAMAR GUHA: When shootings start, they spare nobody. There is no distinction between the Congress and the opposition then ..... (*interruptions*).

श्री सतपाल कपूर : जो पोस्टर उस के पास था, वह इन के पास भी है । यह पोस्टर समर गुहा साहब की जेब मे है ।

SHRI SAMAR GUHA. Therefore, my humble appeal to you is not to pass this Resolution in a hurry If necessary, you adjourn the House for an hour Let us have a meeting, let us discuss it and let us re-assemble again and then take a decision unanimously, unitedly and calmly for the benefit of security, dignity and the future of democracy and of all of us.

श्री सतपाल कपूर : जो पोस्टर रतन चन्द्र गुप्ता के पास था, वह इन की जेब मे भी है ।

SHRI SAMAR GUHA. This is the way** It is the conspiracy of the Congress Party.... (*Interruptions*). It is Hitler who staged an episode and ultimately what was the result?.... (*Interruptions*). I accuse them. Who issued the pass? I accuse them. Who supplied the revolver and hand grenade? .. . (*Interruptions*)**

श्री सतपाल कपूर : इन्होंने मुझे खुद दिखाया था ।

MR. CHAIRMAN: Shri D. P. Dhar.

SOME HON. MEMBERS *rose*—

MR. CHAIRMAN: I have called Shri Dhar. You cannot stop him from talking. Kindly sit down.

श्री मधु लिमये : मेरा प्वाइन्ट आफ आर्डर है । यह मोशन कैसे आया है, किस रूल के तहत आया है ।

SHRI K. P. UNNIKRISHNAN: Sir. I rise on a point of order. The hon Member, Shri Samar Guha, has used a very objectionable epithet against an hon. Member of this House. He has used the word** Sir, would you ask him to withdraw it, or get it expunged from the records of this House?

MR CHAIRMAN The records will be consulted and if there is any such word, it will be expunged

SHRI SAMAR GUHA. Sir, before that you should check up what accusations this gentleman has made. Could any sensible representative of the people make such accusations? If he makes such accusations, we have to reply to them . (*Interruptions*)

श्री हरि किशोर सिंह (पुपरी) : सभापति जी, मैं सदन के सम्मानित सदस्यों से इस बात के लिए माफी चाहता हूं कि मेरे इन्डिस्क्रीशन की वजह से यह घटना हुई है । हम लोगों के पास हर दिन इस तरह के लोग आते हैं और उनको बिना जाने हुए पास इश्यु करते हैं जाकि नियम की अवहेलना करनी होती है । यह आये दिन की घटना है और मेरे ख्याल मे कोई ऐसे सदस्य नही होंगे जो इस तरह के पास न देते हों । यह आये दिन की बात है, हम हाउस से निकलते है तो कोई आदमी आ जाता है और कहता है कि मैं लोक सभा देखना चाहता हू, इस तरह से बहुत से लोग आते रहते है (व्यवधान) यह गुप्ता महोदय मेरे पास आज सुबह आये और उन्हों ने कहा कि मैं बिहार के धनबाद जिले का रहने वाला हू धनबाद शहर का रहने वाला हू, मैं लोकसभा देखना चाहता हू तो मैं ने कहा आप लोक सभा

**Expunged as ordered by the Chair.

[श्री हरिकिशोर सिंह]

एक बजे से पहले नहीं देख सकते हैं और उन्होंने कहा कि किसी समय का पास बनवा दीजिये। तो मैंने उन के लिए पास बनवा दिया। एक महिला का नाम मेरे पास पहले से था एक मित्र दे गए थे उन के लिए भी मैं ने उसी कागज मे लिख दिया। वहां नोटिस आफिस में जब मैं पहुंचा तो मैं मन जो सदस्य पढ़ते हैं आमूनन जैसा होता है उन से ही दस्तखत करवा लेते हैं, वहां पर चकलेश्वर सिंह जी थे उनसे मैं ने दस्तखत करवा लिए। (व्यवधान) वह भारत सरकार की कलकत्ते मे हिन्दी आफिसर है, उन का इस से कोई सरोकार नहीं है। यह सभाग की बात है कि उन का नाम भी मैं ने इस फार्म मे पहले लिख दिया और यह बाद मे आये थे। जहां तक मेहमानदारी की बात है यह गलत बात है वह मेरे पास मेहमान नहीं है। यह बात एकदम गलत है।

जहां तक जयप्रकाश नारायण जी को बदनाम करने की बात है तो यह सदन जानता है, बहुत से हमारे सोशलिस्ट पार्टी के सदस्य यहां मौजूद हैं, श्याम बाबू भी मौजूद हैं वे जानते हैं कि जयप्रकाश बाबू के लिए मेरे दिल में कितनी इज्जत है। स्वयं जयप्रकाश नारायण जी भी इस बात को जानते हैं कि मेरे दिल मे उन के लिए कितनी इज्जत है। मैं इस तरह की किसी भी साजिश में शरीक नहीं हो सकता जिस मे जयप्रकाश बाबू पर किसी तरह से भी कोई आंच आने की बात हो सकती है। आप ने देखा होगा हम ने पहले भी उन के सम्बन्ध में स्टेटमेंट दे दिया है। इसलिए इस में ऐसी कोई भी बात नहीं है। मुझे इस बात का दुख है कि जहां कोई भी चीज नहीं है वहां एक साजिश दखने की कोशिश हो रही है, तिल का ताड़ बनाया जा रहा है चूहे का पहाड़ बनाया जा रहा है। इस तरह की कोई भी बात इस में नहीं है।

श्री भोगेन्द्र झा (मधुबनी) : सभापति जी, कई सदस्यों ने सही कहा है कि संसद के इतिहास मे यह अभूतपूर्व घटना है। यह चूहा नहीं है, यह पहले पहल ऐसी दुर्भाग्य पूर्ण घटना घटी है या घटने वाली थी जो घटते घटते बच गई या रुक गई। ऐसी स्थिति मे इसमे कोई दल या पार्टी का सवाल नहीं है। उस व्यक्ति ने नारे लगाये, वह व्यक्ति रिवाल्वर के साथ था, ग्रिनेड के साथ था क्या नीयत थी उसके दिल मे उसको जानने का मे दावा नहीं कर सकता उसको और लोग जाने। यह भी मैं कह दूं जो हमारे मित्र ने कहा है कि हर सदस्य बिना जाने हुए ऐसा करते हैं तो कुछ न कुछ जानने का प्रयास होता है। (व्यवधान)

Not everybody If everybody does it then there is no need of this Resolution (Interruptions)

कुछ लोग ऐसा करते हैं यह मैं मानता हूं (व्यवधान)

सभापति महोदय आप मेरे द्वारा बात करें।

श्री भोगेन्द्र झा यह ऐसा जंगल है कांग्रेस पार्टी का कि बड़ी मुसीबत है। यह बिल्कुल म्यूजियम है।

तो यह एक अभूतपूर्व घटना घटी है और इसमे कोई दल या पार्टी का सवाल नहीं है। यह सदन से भी संबंधित है और सदन के बाहर के क्रियाकलापों से भी इसका सम्बन्ध है क्योंकि वह आदमी सदन मे नहीं पैदा हुआ है। उसकी नीयत जो भी रही हो लेकिन वह यहां नहीं पैदा हो गया इसलिए बाहर के कारणों से भी सम्बन्ध रहा होगा। फिर भी मैं समझता हूं जल्दी मे हम कोई निर्णय ले लेंगे तो शायद वह निर्णय सही भी न हो और इस संसद का निर्णय सही न हो तो वह बुरा होगा। दूसरा जो सुझाव आया है कि हम पुलिस की जांच तक इंतजार करें वह भी दुर्भाग्यपूर्ण होगा चूंकि सदन के भीतरी मामले मे पुलिस की जांच का सवाल पैदा नहीं होना चाहिए।

श्री मधु लिमये आपने मुझ को सुना नहीं। मैंने कहा जो क्राइम होगा इंडियन पीनल कोड में उसकी जांच पुलिस ही कर सकती है और स्पीकर को ऐसे अफेन्डर को पुलिस के हवाले करने का अधिकार है और उसकी रिपोर्ट आने के बाद उसका मामला हम ही डील करेंगे। यह मैंने कहा है।

श्री भोगेन्द्र झा : तो ऐसी स्थिति में कोई अंतिम निर्णय ले लेना अभी ठीक नहीं होगा। इस पर विभाजित होना भी ठीक नहीं होगा। एकमत से निर्णय हो तो ठीक होगा। इसलिए मेरा आग्रह है, दुर्भाग्य से मैं पूरा प्रस्ताव सुन नहीं सका, इस पर कोई अन्तरिम निर्णय हम कोई ले, तब तक के लिए उसको हवालत भेजा जाये और उसके बाद स्वयं अध्यक्ष और लोगों से राय ले करके या विरोधी दल के नेताओं को सम्बद्ध करके.....

सभापति महोदय : इसमे और कोई बात नहीं है। इसमे केवल एक बात है कि उन्हे आज से 10 मई, 1974 तक 6 बजे शाम तक के लिए जेल मे जाने की सजा दी जाये। यानी एक महीने की सजा जेल मे उनको सदन दे, यही प्रस्ताव है।

श्री भोगेन्द्र झा : अगर सजा की बात है तो मेरा आग्रह होगा कि अगर जुर्म करने की कोई खास नीयत उसकी थी तब तो सजा बहुत हलकी होगी इसलिए कोई अन्तरिम निर्णय लिया जाये, उसको हवालात में भेज दिया जाये और तब तक के लिए "सजा" शब्द को मत इस्तेमाल किया जावे तथा अध्यक्ष को अधिकार है ही वे कोई समिति नियुक्त कर लें और उसको जांच के लिए कहे। हम लोगों के लिए यह अचानक बात हुई, इसमे लोगों से राय नहीं ली गई, कम से कम विरोधी पक्ष के लोगों से राय ले ली जाती और यह राय नहीं ली गई इसलिए तब तक अन्तरिम रूप में उसको हवालात मे भेज दीजिए और अध्यक्ष स्वयं सदन के दायरे मे एक समिति बनाले जिसमें विरोधी दलो और कांग्रेस पार्टी के मेम्बर्स को लेलें। वह समिति तथ्यो की गहराई मे जाकर निर्णय ले और तभी हम सजा शब्द का इस्तेमाल करे, सजा दे। तब तक के लिए अंतरिम रूप मे हवालात मे भेज दे। जो बाहर के जुर्म हैं जैसे वह पिस्तोल लाये उन सभी बातों की पुलिस जांच करे और कार्यवाही करे। लेकिन सदन के मामले मे पुलिस की दखलन्दाजी का सवाल पैदा नहीं होना चाहिए। इसलिए अभी सजा अंतिम रूप से न दी जाये बल्कि अंतरिम रूप से उसको हवालात से भेज दिया जाये। यदि यह बात स्वीकार है तो एकमत से इसको पास कर लीजिए।

SHRI SHYAMNANDAN MISHRA (Begusarai): In these matters we would like to go by what the hon. Minister of Parliamentary Affairs suggests or commends. We would also like to make it clear—and it is obvious enough—that this matter is above party politics or the antagonisms that you see displayed in this House. We do not want to bring in the under-tones and over-tones of the politics in which we are engaged. The implications of this incident or offence, however, to my mind, may be braver than meets the eye; it may have many dimensions and ramifications. So, I am inclined to think that the punishment that is being meted out to the culprit may not be adequate to the gravity of the offence that has been committed. Therefore, I completely agree with the view..

सभापति महोदय : इस सदन की सुविधा के लिए एक बात बताना चाहता हूं कि इस प्रस्ताव के उपस्थित होने के बाद जो माननीय सदस्य सदन में आये हैं वे यदि इसको पढ़ लें तो बहुत सी चर्चा जो यहां पर हो रही है उसमें कुछ मदद मिलेगी। मैं उसको पढ़

[सभापति महोदय]

देता हूं। दो पैराग्राफ इस प्रस्ताव के हैं। पहला पैराग्राफ इस प्रकार है :

"This House resolves that the person calling himself Ratan Chandra Gupta, who shouted slogans from the Visitors' Gallery of the House at 14 24 hrs Today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House"

The second para is:

"This House further resolves that without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 8 p m on the 10th May, 1974 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi'

SHRI SHYAMNANDAN MISHRA According to this resolution, the offence is being divided into two parts One part relates to the contempt of the House because of the intrusion of the offender into the gallery and other things mentioned in the resolution The second part of the offence is that which is sought to be committed, may be, to the ordinary courts of law That seems to be the intention of the resolution of the hon Minister of Parliamentary Affairs.

But, my humble submission is that the House will have to look into it, whether the House is meting out the punishment that is necessary or adequate to the offence that has been committed--even from the point of view of the House There my submission is that we must know and nothing prevents the House from knowing, the fuller facts about the offence committed What we have been told is nothing that can form the basis for our judgment so far as the Parliament is concerned. The Government should have taken us into confidence about further details of the offence. They are not very fair to the House in giving only certain elements of the offence that has been committed, that is, the possession of a bomb . (*Interruptions*) or something resembling a bomb or something like that. So, the Government should have given us more information Why is the Government is not giving us more information about that?

Then, what is open to the House? To my mind, the House can command the attendance of the offender at the bar of the House for a fuller examination because this is not an ordinary thing that has happened and, according to Mary's *Parliamentary Practice* the House is completely competent in this matter to command the attendance of the offender at the bar of the House for a fuller examination We must probe his full intentions We must know the essence of the offence and even for the purpose of contempt, must know the gravity of the contempt

Why are you fixing the sentence upto 10th May? May be that you think you can sentence him only till the end of the session i e for the duration of the session That seems to be the intention and that is what the House is competent to do May be that is in your mind Again the House can continuee the sentence undergon after the sentence has been passed. Nothing bars the House from doing that But we must know in sentencing him the fuller facts about this which the Government has not been able to supply to us. Therefore, let it not be a matter of prestige or anything of that sort Let the person be brought to the bar of the House, let him be cross-examined fully and then alone we would be in a better position to judge wherein our duty lies in this

matter. Our duty lies partly....

SHRI S. A. SHAMIM (Srinagar): The House to cross-examine him? Please do not go too far.

SHRI SHYAMNANDAN MISHRA: That happens in the House of commons.

Are we to go by the facts supplied by the Government?

SHRI S. A. SHAMIM: You may ask for more facts. I can understand that.

MR. CHAIRMAN: No cross-talk like that, please.

SHRI SHYAMNANDAN MISHRA: I am only suggesting the course which is adopted in the House of Commons. Also May's *Parliamentary Practice* is quite clear on this point that the House of Commons is competent to command the attendance of the offender for a fuller examination. What happens in the House of Commons can happen in our House also.

So it does not seem to me quite clear whether the Government has a full comprehension of the offence and if it has, whether it wants to communicate to us the full comprehension of the offence that has been committed by the offender.

Therefore, I would suggest further steps to be taken although I do not disagree with the suggestion or the recommendation made by the hon. Minister We would not be doing our duty unless we go a little more fully into the matter.

श्री एस० एम० बनर्जी (कानपुर) : सभापति महोदय, मैं उस वक्त मौजूद था जब उस नौजवान ने भ्रष्टाचार के खिलाफ़ कुछ नारे लगाये। लेकिन मुझे ताज्जुब होता है कि जो प्रस्ताव इस वक्त सदन के सामने है उस में यह कहा गया था कि एक शख्स जो अपने बाद आप को फलाना कहता है, यानी नाम के बारे में भी शक है, और उस की तलाशी लेने के बाद जो सामान मिला है उस में एक ऐसी चीज भी है जो बम ऐसी है। यानी उस का नाम हमें मालूम नहीं, इंटैरोगेशन नहीं हुआ, मालूम नहीं कहां से आया, राजस्थान से आया या कहां से आया, और जो मिला है उस का भी ऐग्जामिनेशन नहीं हुआ कि बम है या क्या है। पिस्तौल भी नहीं मालूम कि असली है या नकली है। और हम सजा दे रहे हैं 10 मई के शाम 6 बजे तक की कि तब तक वह तिहाड़ जेल में रहे।

सभापति महोदय, जो सुझाव मेरे मित्र माननीय भोगेन्द्र झा ने दिया है उस से कम से कम उस शख्स के साथ भी इंसाफ़ हो जायेगा और मैं भी समझता हूं कि हम लोगों के सामने भी कुछ सही चीजें आयेंगी। इस से पहले लोगों ने कागज़ फेंके, और फेंकने की कोशिश की, सारे दिन की उन को सजा दी गई, हम लोग माने या न माने, लेकिन उन को सजा दी गई। लेकिन आज इस के दो पहलू हैं। सब से बड़ा पहलू यह है कि देश में असंतोष इतना बढ़ता जा रहा है कि लोग यहां आ कर के यह करना चाहते हैं, अपने गुस्से का इजहार करना चाहते हैं, गलत हों या सही हों।

दूसरा सवाल यह है कि यहां पर बैठे हुए एक शख्स को हम कोई ऐडीकेट अपौर्चुनिटी न दें अपने डिफ़ेंस के लिये और फ़ौरन हम उस को इतनी लम्बी सजा दे दें। मैं समझता हूं यह अन्याय होगा, और इस सदन में जहां तक न्याय की बातें होती हैं, उस के खिलाफ़ होगा।

कंटेम्प्ट का जहां तक सवाल है वह अपनी जगह पर है, लेकिन एक शख्स फिर जब सदन में आता है, गैलरी में आता है तो वह कंटेम्प्ट का सवाल नहीं है बल्कि वह तो एक साजिश थी और उस के लिये पूरी सजा होनी चाहिये। मैं इस प्रस्ताव का विरोध इसलिये करना चाहता हूं कि तथ्य हमारे सामने नहीं आये। हाउस जानना चाहता है कि इस के पीछे किसी का हाथ है कि नहीं। सवाल यह है कि जब तक पूरे तथ्य न जान लें तब

[श्री एम एम बनर्जी]

तक उस व्यक्ति के साथ भी अन्याय होगा और सदन के साथ भी अन्याय होगा।

इसलिये मेरा सुझाव है कि एक सर्वदलीय कमेटी बनायी जाय जो इस मामले की जांच करे जहां तक डर वाली बात है तो जब राजनीतिक जीवन मे हम लोग आये तो एक न एक दिन तो हर एक को मरना है, और सार्वजनिक जीवन मे कभी भी कुछ भी हो सकता है। इसलिये डर वाली बात तो ठीक नही है कि हम डर जाये और उस को 10 मई तक की सजा दे दे, जब तक सेशन चलेगा, उस के बाद छूट जाये हमे कोई मतलब नही। यह तो वही हुआ कि अपनी बला दूसरे के सर डाल दे।

इसलिये मेरा सुझाव है कि एक सर्वदलीय कमेटी आप बनाये, मुझे खुशी होती अगर स्पीकर साहब यहा इस वक्त होते, इस समय लीडर आफ दी हाउस भी होती तो और भी अच्छा होता। मुझ आप से आशा है कि आप मेरे सुझाव पर विचार करेगे कि एक सर्वदलीय समिति बनायी जाय, आप उस मे प्रिवलेज कमेटी के मेम्बर्स को भी ले सकते है। वह सर्वदलीय कमेटी इस मामले की जांच करे जिस से उस व्यक्ति के साथ न्याय हो सके और सदन के साथ भी न्याय हो सके।

PROF MADHU DANDAVATE (Rajapur) Sir I want to make a submission Sir, the Hon Member, Shri Salve has made an appeal to the House that without dividing the House into either the Ruling Party or the Opposition let us take a unanimous approach All of us will be very much concerned that if, in the gallery of this House, Someone carries a revolver or something resembling a bomb and all that, it would be a matter of concern for all of us It is not merely a matter of security because, those of us who are getting mixed up with political workers outside also carry the risk of their lives at the hands of the opponents And, therefore, it is not merely a question of security but also the dignity of this House at the same time I shall join hands with Shri Salve in making an appeal to the House that let us put forward this point of view that we can investigate everything that has happened here At the same time, we shall not condone what has happened Therefore, the *via media* seems to be that this House has the right to adopt a resolution remanding the person to custody --that is what has been done--and pending investigation, in the mean time, the hon Speaker may call the leaders of all the groups including the Ruling Party--let us not allow the politics to be mixed here--where we can have a unanimous conclusion, whatever unanimous conclusion we may arrive at there, on the basis of which a further Resolution for final consensus can be brought forward in this House I think that way a consensus can be built up This is an appeal would like to make

SHRI G VISWANATHAN (Wandiwash) Sir, as far as the violence is concerned, nobody has objected to condemning it Violence, for the first time, has entered inside the House I joint everybody in condemning violence whether inside or outside the House

But as far as this person is concerned, he has committed two offences—one is the contempt of the House and the other is the criminal offence I think that most of us are confusing the two offences together We can punish him only for the contempt of the House We cannot punish him for the criminal offence It needs a thorough enquiry I do not agree with those who say that we should enquire into this It should be left to the police as far as the criminal offence is concerned The court will ultimately punish him for the criminal offence For the contempt of the House, let us take a consensus as to what should be the punishment given to him Let us decide about it and give it here and now

श्री एस० ए० इब्राहीम (श्रीनगर) : यह अपनी नौबत का पहला वाकया है। इसलिये वजह है कि मैम्बर इस सिलसिले में कसर्न्ड फील करे। मैं श्री विश्वनाथन से इत्तिफाक करता हूं कि ब्रैक-वक्त द। आफेंस कमिट हुए हैं, कटेप्ट आफ दी हाउस और क्रिमिनल आफेंस। जहां तक क्रिमिनल आफेंस का ताल्लुक है उसके ता इन्डिग्रेटस है उनका अच्छी तरह से समझना जरूरी है। यह तय नहीं है कि जो आदमी यहां आया उसकी दिमागी हालत क्या है।

whether is is mentally sound or not?

सवाल यह भी पैदा हो सकता है कि यह आदमी दीवाना है, इसकी जहनी हालत ठीक नहीं है और यह भी हो सकता है कि इसको किसी ने बहलाया, किसी ने बहकाया है। इस सब की तहकीकात होनी चाहिये। जहां तक कटैम्प्ट का ताल्लुक है हम उसके लिए इस वक्त जो सजा दे रहे है वह दस मई तक दे रहे है। यह बहुत सख्त सजा है। जब क्रिमिनल आफेंस के सिलसिले में हमें अपनी राय महफूज रखनी है तो ....

اشری ایس اے شمیم (سوہلکر) -

یہ اپنی نوعیت کا پہلا واقعہ ہے۔ اس لئے بجا ہے کہ ممبر اس سلسلے میں کنسرنڈ فیل کریں - میں شری وشوا ناتھن سے اتفاق کرتا ہوں کہ بیک وکت دو آفینس کمٹ ہوئے ہیں ؛ کنٹیمپٹ آف دی ہاوس اور کریمنل آفینس - جہانتک کریمنل آفینس کا تعلق ہے اس کے جو انگریڈینٹس ہیں ان کو اچھی طرح سے سمجھنا ضروری ہے - یہ بات نہیں ہے کہ جو آدمی یہاں آیا اسکی دماغی حالت کیا ہے -

whether he is mentally sound or not.

سوال یہ بھی پیدا ہو سکتا ہے کہ یہ آدمی دیوانہ ہے ؛ اسکی دمیغی حالت ٹھیک نہیں ہے اور یہ بھی ہو سکتا ہے کہ اس کو کسی نے بہلایا ؛ کسی نے بہکایا ہے - اس سب کی تحقیقات ہونی چاہیئے - جہانتک کنٹیمپٹ کا تعلق ہے ہم اسکے لئے اس وقت جو سزا دے رہے ہیں وہ دس مئی تک دے رہے ہیں - یہ بہت سخت سزا ہے - جب کریمنل آفینس کے سلسلے میں ہمیں اپنی رائے محفوظ رکھنی ہے تو -)

You cannot pronounce your judgement on that. You have got to take a consensus about the contempt of the House While I agree as far as the criminal part of it is concerned, the House, sitting as a Bar, is not possible This should be handed over to the police But, before that, I think we should not rush through in passing a judgement about the contempt also. I agree with Prof Dandavate that he should be remanded to the judicial custody till the facts about the nature of the offence he has committed are known And then the House may take a decision.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode). Sir, this is something very unprecedented What has happened to-day has not only shaken the Parliament but it has shaken the entire nation The culprit must not be allowed to go free We must take a very strong cognisance of the crime that has been committed by him.

Now, as far as the contempt of the House is concerned, we want to take action immediately And, for that, as

[Shri Ebrahim Sulaiman Sait]

Prof. Dandavate suggested, must see that the culprit is handed over to the police custody. But we must not stop at that. We must understand the motivation also we must understand what was behind his mind, who had instigated him and what his motives were. There may be something revealing which may come out when investigations take place. So, I would agree to the course suggested by Mr. Banerjee, Mr. Bhogendra Jha and others that the Speaker should take action, he must consult the various Leaders of the Opposition and investigate the whole matter and try to understand the whole matter and start the investigation forthwith, because then alone we can understand the gravity of the crime that has been committed. We may say today that let the man be sent to custody in Tihar Jail up to the 10th May, but that may prove to be not enough in the light of the gravity that may be revealed of the crime. Therefore, at present, he may be handed over to judicial custody...

AN HON. MEMBER: Police custody

SHRI EBRAHIM SULAIMAN SAIT But a machinery should be set up by the Speaker to investigate into the gravity of the crime and also the motivation, and after getting information which may be revealing, we must take suitable action against the culprit.

SHRI SAMAR MUKHERJEE (Howrah): I was not present here a little earlier, and, therefore, the proposal made by Mr. Limaye is not known to me. But after hearing all the opinions expressed from both sides of the House, I think that the proposals made by Mr. Madhu Limaye, Mr. S. M. Banerjee, Shri Bhogendra Jha, Shri Shyamnandan Mishra and Prof. Madhu Dandavate are also most reasonable, and I hope the Congress will accept them. They should not hurry to push through this resolution, but should allow the House to know the details and then come to some final judgment. That is why I request the Congress Party to consider the proposals and come to some unanimous stand.

श्री इसहाक सम्भली (अमरोहा) : मैं समझता हूं दोनों जुर्मों को अलग अलग करना बहुत मुश्किल होगा । जाहिर सी बात है कि एक शख्श ने दो जुर्म किये हैं, कंटैम्प्ट आफ दी हाउस भी हुआ है और क्रिमिनल आफे सभी हुआ है । जैसे अभी भोगेन्द्र झा ने कहा है मैं नही समझता कि इसमे दुश्वारी की क्या बात है । मेरी समझ मे नहीं आता है कि कांग्रेस के भाइयों ने हिचकिचाहट के साथ यह प्रस्ताव क्यों रखा है कि दस मई तक के लिए उसको जेल भेज दिया जाये । दस मई तक की सजा उसके लिये रखी गयी है । मै नही समझता हूं कि इसमें इतनी जल्दी क्यों की जा रही है और हिचकिचाहट से क्यों काम लिया जा रहा है, क्या दुश्वारी है । हमे चाहिये कि आज हम यह फैसला कर लें कि इस वक्त हम उसको जेल कस्टडी मे भेज दें और उसके बाद इसके बारे यहा पर आल पार्टी कमेटी बना कर उसमे इस पर गौर क्यों न किया जाये जैसा कि बनर्जी साहब ने कहा है । जल्दबाजी की कोई बात नही है । हमे चाहिये कि इत्तिफाक राय से इसके बारे में फैसला हम ले । परेशानी की बात क्या मैं नहीं समझता हूं । हम आज ही फैसला लिये बगैर न उठे । आज ही फैसला ले लें । उसको हम जल कस्टडी में भेज दे और उसके बाद आल पार्टी कमेटी बना कर जिसको आप खुद नामजद कर सकते हैं, हम इस मसले का उसमे ले आये और वहा डिसाइड करें । झा जी ने कहा कि रिवालवर कहां से आया, किस के नाम है, कैसे उसके पास यहां पहुंचा इस सबके बारे मे यकीनन बारीकी हमको इन्वेस्टिगेट करना चाहिये । हमको हिचकिचाहट नही दिखानी

चाहिये । सारी चीज को साफ तौर पर सामने रख कर इस पर गौर करना चाहिये । एक साथ दो आफेंस कमिट हुये हैं । इस सबको हम थारोली एग्जैमिन करें और मेहरबानी करके इसको पार्टी का सवाल आप न बनने दें । सीधे सीधे देखें कि उल्लास का कंटेम्प्ट हुआ है और एक क्रिमिनल आफेंस भी हुआ है । इस सबको सामने रख कर आल पार्टी कमेटी बना कर हम इसके बारे मे कोई फैसला लें ।

[شری اسحاق سمیولی (امروہہ)

میں سمجھتا ہوں دونوں جرموں کو الگ ، الگ کرنا بہت مشکل ہوگا - ظاہر سی بات ہے کہ ایک شخص نے دو جرم کئے ہیں ، کنٹیمپٹ آف دی ہاوس بھی ہوا اور کرمنل آفینس بھی ہوا ہے - جیسے ابھی پروفیسر جہا نے کہا ہے میں نہیں سمجھتا کہ اس میں دشواری کی کیا بات ہے - میری سمجھ میں نہیں آتا ہے کہ کانگریس کے بھائیوں نے ہچکچاہٹ کے ساتھ یہ پرشتاو کیوں رکھا ہے کہ دس مئی تک کے لئے اسکو جیل بھیج دیا جائے - دس مئی تک سزا اس کے لئے رکھی گئی ہے - میں نہیں سمجھتا ہوں کہ اس میں اتنی جلدی کیوں کی جا رہی ہے اور ہچکچاہٹ کے ساتھ کیوں کام لیا جا رہا ہے ، کیا دشواری ہے - ہمیں چاہئے کہ آج ہم یہ فیصلہ کر لیں کہ اسوقت ہم اسکو جیل کسٹڈی میں بھیج دیں اور اس کے بعد اس کے بارے

میں یہاں پر آل پارٹی کمیٹی بنا کر اس میں اِس پر غور کیوں نہ کیا جائے جیسا کہ بلرجی صاحب نے کہا ہے - جلدبازی کی کوئی ضرورت نہیں ہے - ہمیں چاہئے کہ اِتفاق رائے سے اس کے بارے میں فیصلہ ہم لیں پریشانی کی بات کو میں نہیں سمجھتا ہوں - ہم آج ہی فیصلہ لئے بغیر نہ اٹھیں - آج ہی فیصلہ لے لیں - اس کو ہم جیل کسٹڈی میں بھیج دیں اور اس کے بعد آل پارٹی کمیٹی بنا کر جس کو آپ خود نامزد کر سکتے ہیں ہم اس مسئلے کو اس میں لے جائیں اور وہاں ڈیسائڈ کریں - جہا جی نے کہا ہے کہ رہوالور کہاں سے آیا ؟ کس کے نام ہے ؟ کیسے اس کے پاس یہ پہنچا اس سب کے بارے میں یقیناً تھاروِلی ہکو ایگزامن کرنا چاہیئے - ہمکو ہچکچاہٹ نہیں دکھانی چاہئے - ساری چیز کو صاف طور پر سامنے رکھ کر اس پر غور کرنا چاہئے - ایک ساتھ دو آفینسز کمٹ ہوئے ہیں - اس سب کو ہم تھوروِلی ایگزامن کریں اور مہربانی کر کے اس کو پارٹی کا سوال آف نہ بننے دیں - سیدھے سیدھے دیکھیں تو ہاؤس کا کنٹیمپٹ ہوا ہے اور ایک کرمنل آفینس بھی ہوا ہے - اس سب کو سامنے رکھ کر آل پارٹی

[اگلی استحاق سمیتی]

کمیٹی بنا کر ہم اس کے بارے میں کوئی فیصلہ لیں -]

सभापति महोदय . श्री मधु लिमये एक संशोधन पेश करना चाहते हैं । मैं उनको संशोधन को पेश करने की इजाजत देता हूं ।

श्री मधु लिमये सभापति महोदय, अगर यह प्रस्ताव पारित करना ही है, तो मेरा सुझाव है कि उसके दूसरे अनुच्छेद को काट दिया जाय और उसकी जगह पर यह अनुच्छेद जोड़ा जाये

"This House, while reserving its right to punish the said person for contempt, resolves to remand him to Tihar Central Jail till 17th April 1974, to enable the Speaker or persons nominated by him to make a fuller inquiry into the incident".

इसमें तीन मुख्य बातें हैं । सदन का जो अपमान हुआ है, उस की सजा देने का अधिकार इस सदन का ही है इस बारे में दो राये नहीं हैं । लेकिन जैसी कि सदन को जानकारी दी गई है, उसके पास फायर-आर्म्ज पाये गये, बम का भी संदेह है और उसने खुदकुशी करने—अपने ऊपर पिस्तौल से गोली चलाने—का भी प्रयास किया । ये सब इंडियन पीनल कोड के तहत अपराध हैं और इनके बारे में जांच करना भी जरूरी है ।

इसलिये मेरा सुझाव है कि जल्दबाजी में उसको सजा देने के बजाय उसको फिलहाल 17 अप्रैल तक जेल कस्टडी में भेज दिया जाय । मैं पुलिस कस्टडी या जिस्टरियल कस्टडी नहीं कह रहा हूं । वह पार्लियामेंट की कस्टडी में रहेगा, इसलिये वह भाग जायेगा, इस तरह का कोई भय नहीं है । 17 अप्रैल तक स्वयं अध्यक्ष के द्वारा, या जिनको भी वह नियुक्त करें, उनकी मार्फत इस घटना की पूरी जांच हो (व्यवधान) इसमें दो दिन और बढ़ाये जा सकते हैं । माननीय सदस्य इसके लिये एमेंडमेंट टु एमेंडमेंट दे दें । अगर मंत्री महोदय इस सुझाव को स्वीकार कर लें, तो मेरा ख्याल है कि इस बारे में एकराय हो सकती है । इंडियन पीनल कोड के तहत जो अपराध हैं, स्पीकर को उसे पुलिस के सुपुर्द करने का अधिकार है, पुलिस इसकी जांच करेगी और केस चलेगा और अदालत सजा देगी ।

SHRI SAMAR GUHA: My amendment is almost the same but with a little difference.

I move:

"In the Motion—

In the first paragraph, delete the words 'resolves .,

AN HON MEMBER. Why this one?

SHRI SAMAR GUHA· It is almost the same thing Let us see how it works Both of us have done it quickly I move

In the Motion—

In the first paragraph delete the words 'resolves this House" and substitute "is informed of the fact that a person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 14 24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found"

In the 2nd paragraph delete the words "further resolves. New Delhi" and read as below:

"resolves that the said young man be sent to Police custody till 16th April for further investigation about his conduct and thereafter he be brought before the House for taking decision about the alleged contempt of the House committed by him."

SHRI K. MAYATHEVAR (Dindigul). The whole House is deeply concerned about the untoward incident that has taken place before this hon House Hon members are confused as to the question of law concerning the incident that took place in the afternoon in the Gallery I as a criminal lawyer practising in the Madras High Court, am very happy that fortunately a retired Judge of the Bombay High Court is here. He is a learned lawyer and a re ired high court judge He must come forward to explain the position of the law before this hon House So far as I understand the law on this subject, subject to correction by this hon House and the learned seniors there are two kinds of offences committed, as Mr Viswanathan put it correctly The first is the contempt of this hon House for which this hon House and the Speaker are competent under the law to punish the culprit So far as judicial custody or police custody and remand are concerned, it is not judicial custody, as I think, that it amounts only to police custody He should be under police custody when it is under investigation So, after remanding him to police custody, this hon House should entrust the culprit or the accused to the police for a thorough enquiry and investigation and interrogation by the police There is no question of sending him to judicial custody now

We must enquire through the police The police would interrogate and investigate into the matter Then the police, after a thorough enquiry, must file a charge-sheet for the offences namely, that he was having in his possession some pistols, etc We do not know if the pistols and arms and ammunition in the possession of the culprit were licensed or unlicensed He would be liable for punishment if he was holding and possessing bombs and pistols which were unlicensed He is also liable for punishment for criminal trespass. Therefore, for criminal offences, he must be punished by the court Therefore, we are not competent to punish him under the Indian Penal Code or any other similar laws of the land

Therefore, I suggest that you should entrust the matter to the police for a thorough enquiry

SHRI K RAGHU RAMAIAH Sir, first of all, before I come to some of the points raised by the hon Members, I would like to say a few words about the procedure we have adopted As the House is aware, this is not the first time, although this is a matter of great gravity As far as contempt of the House is concerned, this is not the first time There have been many occasions earlier when contempt of the House has been committed I have always been coming forward in accordance with the well-established practice and procedures with a recommendation to the House, before the House rises on that day on which the contempt takes place I have done only that

But I would like to say a word about Shri Samar Guha It is true he met me in the lobby and asked me. Normally, it is a fact that I bring it at 6 O'clock But you will recollect that there was some discussion this morning or yesterday that when a Minister makes a statement at 6 O'clock the House is practically empty Somebody has asked, why don't you see that the earliest available opportunity is given to the Members (*Interruptions*) But I did remember Mr Samar Guha I told my Deputy Minister, Mr K N Singh. Even before I got up,—I sent word to the Chair,—I told Mr Singh, "Please go and inform Mr Samar Guha at once so that he is not under any handicap" When he came back also, I asked him, 'Have you told him?" He said he could not meet him But luckily, I saw him coming as I was sitting down That is about the procedure

SHRI SAMAR GUHA Sir, only this morning—(*Interruptions*).

MR. CHAIRMAN: No controversy at this stage about small things please.

SHRI SAMAR GUHA: It is not a small thing. I would draw the attention of the Minister to the fact that only this morning the Speaker gave a directive that notice of such motions should be hung up on the notice-board. Even today the Speaker gave such a direction, but the Minister of Parliamentary Affairs is violating the rules. (*Interruptions*).

SHRI K RAGHU RAMAIAH: Regarding the merits of the matter, will any hon Member of this House tell me whether there can be a graver contempt of the House committed? A man comes with two pistols and with what appears like a bomb. Thank God—touchwood—nothing happened. (*Interruptions*). Therefore, I must compliment and congratulate the Watch and Ward staff who prevented the person concerned from whatever nefarious act he wanted to do. It is a grave contempt of the House. I cannot imagine anything graver.

Let us put aside the criminal offence. The court will take care of this The investigation will go on All that will be done. The Government will make efforts to see that the root of the matter is gone into and adequate punishment is meted out. But I confine myself clearly to the contempt of the House.

Sir, there are two things. Somebody said, why not we produce him before the House. I would quote from the 'Practice and Procedure of Parliament' by our Secretary-General.

> "If an offence is committed in the immediate presence of the House, the contemner may not be heard. He is taken into custody immediately by the Watch and Ward staff, detained for the minimum time necessary for interrogation."

This has been done.

> "The period for which the House may commit and offence to custody or prison for contempt. is limited by the duration of the Session of the House."

I cannot imagine a graer offence of contempt of this House which will invoke the maximum punishment in this case and I comend the motion to the House.

श्री मधु लिमये : मेरे अमेण्डमेन्ट का क्या हुआ ? क्या उसे मान रहे हैं ? उस में क्या खराबी है ?

SHRI SHYAMNANDAN MISHRA: I would like to seek some clarifications. I have told the House in the beginning that in these matters, we would like to go with the Government, with the Minister of Parliamentary Affairs. Even so, would he be good enough to clarify certain points which I want to ask? My difficulty is, the House has not been put in a position to comprehend the full gravity of the offences. Are all contempts are equal. If not, there must be various degrees of contempt committed. So, I would like to know whether the Government would supply us with the full facts about the case even later, because it may not be the final sentence that the House even by way of contempt may mete out. The House has the competence to increase the sentence later or even to reduce the sentence. That would depend on the nature of the offence that has been committed We really do not know the exact nature of the offence, or the gravity of the offence. The Government have not put us into a position or the Parliament Secretariat have not put us into a position in which we can comprehend the full nature of the offence that has been committed. This case of contempt is sought to be equated with any other contempt.

SHRI BHOGENDRA JHA: We agree that it is not necessary to hear the person in a contempt matter. It is not necessary to bring him before the bar of the House.

SHRI SHYAMNANDAN MISHRA: That we canont say. May I clarify? The point that has been made by the hon. Minister, while quoting from the text of Mr. Shakdher's book, is only in regard to the preliminary investigation—that he may not be immediately brought before the bar of the House. But, he may be brought before the bar of the House when the House commands.

SHRI BHOGENDRA JHA: Not that the House is not competent. The House is fully competent. But, I do not think it is necessary or it is expedient. What I want to submit is, we, on this side, feel that though contempt has been committed several times, the quality and character of today's offence is exceptional. This has never taken place in this House. In such a situation, we have been suggesting in various terms and languages. only one thing, that you remand him to jail custody. Pending that, let the Speaker constitute a Committee. As far as Parliament is concerned, we are also concerned in giving our signatures for visitors' passes. At least, this aspect should be gone into in some great detail. Our submission is, do not use the word 'sentence'. If you want to extend the date, we have no objection Shri Madhu Limaye has suggested 17th April; that can be extended. Our thinking is, in order to make it unanimous, make it an interim punishment, remand him to jail custody and in the meanwhile, you constitute a Committee to go into the whole affair as far as this House is concerned. and then decide.

MR. CHAIRMAN: Let us see if we can evolve a consensus. If not, division is there.

SHRI S. M. BANERJEE: Not only members on this side but on that side also have made their contributions to the debate. Their suggestion is that we should do everything cool headedly. But here is the Minister of Parliamentary Affairs who has moved a resolution. If this is put to vote, should not the amendment moved by Shri Madhu Limaye also be put to vote? Why should they use the majority like this? We also do not want that anybody should come to the gallery with a pistol etc. We know it is a grave offence. In many extraordinary matters, they are using the majority and acting without asking the opposition. Let them take the opposition into confidence and evolve some method by which truth may come out. I request the Minister of Parliamentary Affairs not to be led away by sentiments. They may pass the motion, but it is after all the means to an end not the end itself. Let us realise the gravity of the situation and accept the suggestion that there should be an all-party committee. Let us also accept the amendment moved by Shri Madhu Limaye.

SHRI K. RAGHU RAMAIAH: Mishraji said that sufficient facts were probably not given. Unfortunately, he was not here when I made the statement. Before I read out the motion, in that statement, I had given certain facts which are available to us. It is like this:

"When a senior Watch and Ward Assistant was checking the passes of a group of visitors, Shri Ratan Chandra Gupta who was last in the queue saw that the passes were being checked. He broke the queue and made a dash inside the gallery. The Watch and Ward officer tried his best to stop him, but he entered the gallery and started shouting slogans. He was immedately overpowered by the watch and ward and security staff and brought outside the gallery. When he was brought into the room of the Assistant Watch and Ward Officer, he immediately took out a pistol and fired in his chest. As a result of this he sustained superficial wound on the chest. On close search, two pistols and something which appeared to be an explosive were found and

[Shri K. Raghu Ramaiah]

some pamphlets were recovered from The doctor on duty in the first aid post was called; he rendered first aid."

The doctor said that he has not received any serious injury.

18 hrs.

SHRI SHYAMNANDAN MISHRA: Has he made any statement?

SHRI K. RAGHU RAMAIAH: I have got another report just now. It says that on being caught, he tried to shoot himself with one of the pistols, but the bullet was obstructed by the aid of pamphlet which he was carrying in the shirt. He sustained minor injuries only.

He states that he left studies about two years back and was working at his father's printing press at Jharia He felt concerned about the prevailing corruption in the country and wanted to do something to create a stir in Parliament He came to Delhi about 19 days back, after having purchased two pistols and cracker bombs from Calcutta. This is the further report I have got.

SHRI SHYAMNANDAN MISHRA: No interrogation was made?

SHRI K. RAGHU RAMAIAH: This is his own statement.

SHRI SAMAR GUHA: Sir, I rise on a point of order. The contention that we are trying to impress upon you that the matter should not be hurried is reinforced by what is stated just now by the hon. Minister. A fuller investigation should be made, all the matters should be enquired into and a report should be made of all the circumstances, all the facts, to the House. The hon. Minister of Parliamentary Affairs, after he moved the Resolution, has brought new information before the House. Therefore, we suggest that instead of giving him punishment right now, we should send him to police custody until a fuller investigation is made. After that, whatever punishment this House desires, should be given to him If what has been stated by the Minister of Parliamentary Affairs is correct, there is no question of condoning his action. Before the House is in a position to know the result of the investigation, the final punishment should not be given. Therefore, I would say that it is incumbent on you and the Minister of Parliamentary Affairs to ensure that the final punishment is not given just now. He should be sent to police custody till 17th or 19th. In the meanwhile, we should get all the information, all the facts. only on the basis of what we should give whatever punishment he deserves. Therefore, the amendment moved by Shri Madhu Limaye and myself, which are to the same effect. should be accepted.

MR CHAIRMAN: It is a view and not a point of order.

SHRI K. RAGHU RAMAIAH: Sir, considering the gravity of the offence this is the minimum punishment that is being sugested So, I request that this Resolution may be passed without any amendment by the House

SHRI SAMAR GUHA: Sir, what about the amendment?

MR CHAIRMAN: The Minister is not willing to accept the amendment So, I will put it to the vote of the House .. (*Interruptions*).

MR CHAIRMAN: Now, first I put the amendment moved by Shri Madhu Limaye to the vote of the House.

The question is:

In the Motion—

Delete second para and replace it by:

"This House, while reserving its right to punish the said person for contempt, resolves to remand him to Tihar Central Jail till 17th April, 1974 to enable the Speaker or persons nominated by him to make a fuller inquiry into the incident."

The Lok Sabha divided:

18.10 hrs.

Division No 108

AYES

Banera, Shri Hamendra Singh
Banerjee, Shri S M.
Bhagirath Bhanwar, Shri
Chandrappan, Shri C K.
Dandavate, Prof Madhu
Guha, Shri Samar
Haldei, Shri Krishna Chandra
Jha, Shri Bhogendra
Kachwai, Shri Hukam Chand
Kalyanasundaram, Shri M
Limaye, Shri Madhu
Mavalankar, Shri P G
Mehta, Shri P M
Mukherjee, Shri Samar
Pandeya, Dr Laxminaram
Parmar, Shri Bhaljibhai
Sait Shri Ebrahim Sulaiman
Shamim, Shri S A
Verma, Shri Phool Chand
Yadav, Shri G P

NOES

Agrawal, Shri Shrikrishna
Ahirwar, Shri Nathu Ram
Ahmed, Shri F A
Ansari, Shri Ziaur Rahman
Awdhesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Bajpai, Shri Vidya Dhar
Balakrishniah, Shri T.
Banamali Babu, Shri
Banerjee, Shrimati Mukul
Barupal, Shri Panna Lal
Bhagat, Shri B R
Bhagat, Shri H K L
Chakleshwar Singh, Shri
Chavan, Shri Yeshwantrao
Chawla, Shri Amar Nath
Chikkalingaiah, Shri K
Das, Shri Dharnidhar
Dasappa, Shri Tulsidas
Daschowdhury, Shri B K.
Deo, Shri S N Singh
Dharia, Shri Mohan
Dixit, Shri Jagdish Chandra
Dwivedi, Shri Nageshwar
Gogoi, Shri Tarun
Gokhale, Shri H R
Gomango, Shri Giridhar
Gopal, Shri K
Hari Kishore Singh, Shri
Ishaque, Shri A K M.
Jagjivan Ram, Shri
Kadannappalli, Shri Ramachandran
Kakodkar, Shri Purushottam
Kamble, Shri T D
Kapur, Shri Sat Pal
Karan Singh, Dr
Kasture, Shri A S
Kaul Shrimati Sheila
Kavde, Shri B R
Kedar Nath Singh, Shri
Khadilkar, Shri R K
Kinder Lal, Shri
Lakkappa, Shri K
Lakshmikanthamma, Shrimati T
Malaviya, Shri K D
Mallanna, Shri K
Mandal, Shri Yamuna Prasad
Mishra, Shri Bibhuti
Mishra, Shri Jagannath
Mishra, Shri L. N
Negi, Shri Pratap Singh
Nimbalkar, Shri
Oraon, Shri Kartik
Painuli, Shri Paripoornanand
Pandey, Shri Krishna Chandra
Pandey, Shri R S.

Pandey, Shri Tarkeshwar
Panigrahi, Shri Chintamani
Paokai Haokip, Shri
Parashar, Prof. Narain Chand
Partap Singh, Shri
Patel, Shri Natwarlal
Patil, Shri Krishnarao
Patnaik, Shri Banamali
Peje, Shri S. L.
Raghu Ramaiah, Shri K.
Raj Bahadur, Shri
Rao, Shrimati B. Radhabai A.
Ray, Shrimati Maya
Reddy, Shri K. Ramakrishna
Roy, Shri Bishwanath
Saini, Shri Mulki Raj
Salve, Shri N. K. P.
Sankata Prasad, Dr.
Sarkar, Shri Sakti Kumar
Satpathy, Shri Devendra
Savant, Shri Shankerrao
Savitri Shyam, Shrimati
Sethi, Shri Arjun
Shailani, Shri Chandra
Shankaranand, Shri B.
Sharma, Shri Madhoram
Shastri, Shri Biswanarayan
Shastri, Shri Sheopujan
Shenoy, Shri P. R.
Shetty, Shri K. K.
Shivnath Singh, Shri
Siddayya, Shri S. M.
Siddheshwar Prasad, Shri
Sohan Lal, Shri T.
Sokhi, Shri Swaran Singh
Subramaniam, Shri C.
Tula Ram, Shri
Uikey, Shri M. G.
Unnikrishan, Shri K. P.
Virbhadra Singh, Shri
Yadav, Shri N. P.

MR. CHAIRMAN: The result* of the division is: Ayes: 20; Noes: 97.

The motion was negatived.

MR. CHAIRMAN: I now put the amendment moved by Shri Samar Guha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: The question is:

"This House resolves that the person calling himself Ratan Chandra Gupta who shouted slogans from the Visitors' Gallery of the House at 14 24 hours today and whom the Watch and Ward Officer took into custody immediately and on search of whose person two pistols, one object which looks like a bomb and some pamphlets were found, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that, without prejudice to any other action to which he may be liable under the law, Ratan Chandra Gupta be sentenced to rigorous imprisonment till 6 P.M. on the 10th May, 1974, for the aforesaid contempt of the House, and sent to Central Jail, Tihar, New Delhi."

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*The following Members also recorded their votes for NOES:

Dr. Shankar Dayal Sharma and Sarvashri M. S Sanjeevi Rao, Yogesh Chandra Murmu and S. C. Samanta.

The Lok Sabha divided·

18 12 hrs

Division No. 11

AYES

Agrawal, Shri Shrikrishna
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Ansari, Shri Ziaur Rahman
Awdhesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Bajpai, Shri Vidya Dhar
Balakrishniah, Shri T
Banamali Babu, Shri
Banerjee, Shrimati Mukul
Barupal, Shri Panna Lal
Bhagat, Shri B R
Bhagat, Shri H K L
Chakleshwar Singh, Shri
Chandrakar, Shri Chandulal
Chavan, Shri Yeshwantrao
Chawla, Shri Amar Nath
Dasappa Shri Tulsidas
Daschowdhury, Shri B K
Deo Shri S N Singh
Dharia, Shri Mohan
Dixit, Shri Jagdish Chandra
Dwivedi, Shri Nageshwar
Gogoi, Shri Tarun
Gokhale, Shri H R
Gomango, Shri Giridhar
Gopal, Shri K
Hari Kishore Singh, Shri
Ishaque, Shri A K M
Jagjivan Ram, Shri
Kadannappalli, Shri Ramachandran
Kakodkar, Shri Purushottam
Kamble, Shri T D
Kapur Shri Sat Pal
Karan Singh, Dr.
Kasture, Shri A. S
Kaul Shrimati Sheila
Kavde, Shri B R
Kedar Nath Singh, Shri
Khadilkar, Shri R K
Kinder Lal, Shri
Lakkappa, Shri K
Lakshmikanthamma, Shrimati T.
Malaviya, Shri K D
Mallanna Shri K
Mishra, Shri Bibhuti
Mishra, Shri Jagannath
Mishra, Shri Shyamnandan
Murmu, Shri Yogesh Chandra
Negi, Shri Pratap Singh
Nimbalkar, Shri
Oraon, Shri Kartik
Painuli Shri Paripoornanand
Pandey Shri R S
Pandey Shri Krishna Chandra
Pandey Shri Tarkeshwar
Panigrahi Shri Chintamani
Paokai Haokip, Shri
Parashar Prof Narain Chand
Partap Singh, Shri
Patel Shri Natwarlal
Patil, Shri Krishnarao
Patnaik, Shri Banamali
Peje, Shri S L
Raghu Ramaiah, Shri K
Rao, Shrimati B Radhabai A
Rao, Shri M S Sanjeevi
Ray, Shrimati Maya
Reddy, Shri K Ramakrishna
Reddy, Shri P Narasimha
Roy, Shri Bishwanath
Saini, Shri Mulki Raj
Salve, Shri N K P
Samanta, Shri S C

Sankata Prasad, Dr
Satpathy, Shri Devendra
Savant, Shri Shankerrao
Savitri Shyam, Shrimati
Sethi, Shri Arjun
Shailani, Shri Chandra
Shankaranand, Shri B
Sharma, Shri Madhoram
Sharma, Dr Shankar Daval
Shastri, Shri Biswanarayan
Shastri, Shri Sheopujan
Shetty, Shri K K
Shivnath Singh, Shri
Siddayya, Shri S M
Sidheshwar Prasad, Shri
Sohan Lal, Shri T
Sokhi, Shri Swaran Singh
Subramaniam, Shri C
Tula Ram, Shri
Uikey, Shri M G
Virbhadra Singh, Shri
Viswanathan Shri G
Yadav Shri N P

NOES

Dandavate, Prof Madhu
Guha, Shri Samar
Limaye, Shri Madhu
Mohanty, Shri Surendra
*Sarkar, Shri Sakti Kumar

MR CHAIRMAN The result** of the division is Ayes-97, Noes 5

The motion was adopted

MR CHAIRMAN The House stands adjourned till 11 A M on Monday, April, 15 1974

The Lok Sabha then adjourned till eleven of the Clock on Monday, April 15 1974/Cheitra 25, 1896 (Saka)

*Wrongly voted for NOES

**The following Members also recorded their votes for 'AYES' Sarvashri Yamuna Prasad Mandal and Sakti Kumar Sarkar

GMGIPFL—2811 S